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CA 565/05

Notes of the Registry

Orders of the Tribunal

On 14/6/05

Notice Issued
to all respondents by
REG/AD.

h
20/11/05

Common A.Ds
returned from all
and are kept with
CA 559/2005 and
CA 565/05.

App. / counter not
feted.

DS
1/9/05 — Regis.

Order of 05/09/05

Mr N.R. Rautray,
Ld. Counsel for
the applicant is
present on the
prayer of Ld. ASC
the matter is
engd. to 18/10/05
for counter.

5/9/05
REGISTRAR

Counter not ftd.
For argu

17-X-05

Regis

Order dated 22.6.2006

I heard the learned counsel
for the parties. It appears that
during pendency of this case
the respondents have already
granted the A.C.P. benefit
to the applicant. In that view
of the matter, the O.A. has
become infructuous and
the same is accordingly disposed
of. No costs.

Chairman
Mamhu (A)